

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.2743/2017

New Delhi this the 18th day of August, 2017

HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)

Mahabir,
S/o Sh. Rati Ram,
R/o RZG-315, Gali No.5,
Raj Nagar, Part-II,
Palam Colony, New Delhi. - Applicant

(By Advocate: Sh.Manish Chauhan for Mr.U.Srivastava)

Versus

1. Union of India
Through the General Manager,
Northern Railway, Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway, Estate Entry Road,
New Delhi.

3. The Divisional Engineer,
O/o The Divisional Railway Manager,
Northern Railway, Estate Entry Road,
New Delhi. Respondents

ORDER (ORAL)

It is submitted on behalf of the applicant that representation dated 20.09.2016 and reminder dated

11.07.2017 for grant of Over Time Allowances are pending with the respondents. Learned counsel for the applicant at the Bar states that the applicant would be satisfied if a time bound direction is given to respondent no.2 to consider applicant's representation followed by reminder and to take decision thereon.

2. In view of the submission made by the learned counsel for the applicant, notices are not required to be issued in this matter to the respondents. The OA is accordingly disposed of with a direction to the respondent no.2 to consider the representation dated 20.09.2016 and reminder dated 11.07.2017 submitted by the applicant and to pass a reasoned and speaking order thereon, keeping in mind the rules, instructions and the law in this matter. Such consideration shall be without any prejudice to any contention of limitation, delay or latches. They may pass such an order within two months from the date of receipt of a certified copy of this order. This direction does not, in any way, reflect my opinion in this matter.

**(Uday Kumar Verma)
Member (A)**

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